

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16037/2012

(Arising out of impugned final judgment and order dated 29/03/2012 in WP No. 967/2011 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

BHAGWAN DEEN & ANR.

Petitioner(s)

VERSUS

RAM BILAS & ORS.

Respondent(s)

(with interim relief and office report)

Date : 31/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Shail Kumar Dwivedi,Adv.  
Mr. Siddharth Krish Dwivedi,Adv.

For Respondent(s) Mr. Amit Kumar,Adv.  
Mr. Vivek Singh,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioner seeks leave to withdraw the special leave petition with liberty to approach the High Court for clarification.

The special leave petition is accordingly dismissed as withdrawn reserving liberty to the petitioner to approach the High Court for clarification.

[O.P. SHARMA]  
COURT MASTER

[INDU BALA KAPUR]  
COURT MASTER